COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 240 of 2017 IN DFR NO. 776 OF 2017

Dated: 11th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s KCP Limited ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s)

Mr. Tadimalla Baskar Gowthan for

Ms. Challa Gunaranjan

Ms. M.Indrani

Counsel for the Respondent(s)

Mr. K.V.Mohan for R-1

Ms. Prerna Singh for R-3

<u>ORDER</u>

(IA NO. 240 of 2017)

(Application for condonation of delay in filing)

Learned counsel for the appellant states that he will be filing affidavit of service during the course of the day.

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 09.06.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 27.06.2017 after serving copy on the other side.

List the matter on <u>17.07.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson